

**HIGH COURT FOR THE STATE OF TELANGANA**

**MAIN CASE No: W.P.No.20792 of 2024**

**PROCEEDING SHEET**

Sl. No.	DATE	ORDER	OFFICE NOTE
01.	02.08.2024	<p style="text-align: center;"><b><u>CJ &amp; JSR, J</u></b></p> <p style="text-align: center;"><b><u>W.P.No.20792 of 2024</u></b></p> <p>Mr. Baglekar Akash Kumar, learned counsel appears for the petitioner.</p> <p>Mr. E. Poornachander Rao, learned Government Pleader for Forests appears for respondent Nos.1 and 3.</p> <p>Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue appears for respondent No.4.</p> <p>In this Writ Petition, the petitioner <i>inter alia</i> has assailed the validity of Sections 20(1)(c)(ii), (iii), (iv), (vi), (vii), (ix), (x); 20(1)(d) and 20(3) of the Telangana Forests Act, 1967, on the ground that the same is unconstitutional, void and repugnant to the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, in view of Articles 254 and 300A of the Constitution of India. The petitioner in</p>	Transferred to i.o. folder before corrections, if any.

